In exercise of the powers conferred by sub-section (2) of section 300 read with section 97 of the Dadra and Nagar Haveli Municipal Council Regulation, 2004, the Administrator, Dadra and Nagar Haveli, hereby makes the following rules, namely:-

1. **Short title and commencement:**-(1) These rules may be called the Dadra and Nagar Haveli Municipal Council (Compromise of Suits) Rules, 2018.

(2) They shall come in to force on the date of their final publication in the Official Gazette.

2. **Definition :-** In these rules, unless the context otherwise requires: -

(a) “Regulation” means the Dadra and Nagar Haveli Municipal Council Regulation, 2004; and

(b) words and expressions used but not defined in these rules shall have the meanings respectively assigned to them in the Regulation.
3. **Competent authority to satisfy about compromise in suits:**— (1) Neither any suit instituted by or against the Municipal Council nor any claim or demand arising out of a contract entered into on behalf of Council shall be compromised, unless the Council, after such inquiry as it deems fit, is satisfied that instead of proceeding with the suit, claim or demand, as the case may be, a compromise may be advantageous to the Council.

4. Any such resolution shall be put before the Director and shall come into force only when approved by the Government.

Silvassa
Dated: 09/02/2018

By order and in the name of the Administrator
Dadra and Nagar Haveli

**Deputy Secretary (UD)**
Dadra and Nagar Haveli,
Silvassa.